

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5357
ANSWERED ON:13.12.2010
EQUAL REMUNERATION ACT, 1976
Biswal Shri Hemanand ;Deo Shri Kalikesh Narayan Singh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of complaints received by the Government with regard to flouting of the Equal Remuneration Act, 1976; and
- (b) the concrete steps being taken by the Government to ensure the implementation of the Equal Remuneration Act, 1976?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a): The Government has enacted the Equal Remuneration Act, 1976 which provide for payment of equal remuneration to men and women workers for the same work or work of a similar nature without any discrimination. There are no cases, which have been brought to the notice of Ministry of Labour & Employment on flouting the provisions of the Act.

(b): The Equal Remuneration Act, 1976 is effectively enforced by the Central and State Governments by conducting regular inspections to detect violations of the provisions of the Act by establishments. The office of the Chief Labour Commissioner (Central) in the Central Sphere and State Governments in State Sphere are the appropriate authorities to conduct inspections to ensure implementation of the provisions of the Act. The Central Government is regularly monitoring the implementation of the Act and instructions are issued from time to time for effective enforcement of provisions of the Act.